

IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI

Bail Application No. : 1171

FIR No. : 102/2020
State Vs. Bipin Kumar
P.S.: Ranhola
U/s : 304B/498A/34 IPC

04.07.2020

The hearing of the present application took place through
CISCO webex meeting App.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for
State(through CISCO Web Ex).
Ms. Urvarshi Bhatia, Ld. Counsel for the
applicant/accused (through CISCO Web Ex.).
Sh. Binod Aggarwal, Ld. Counsel for the
complainant (through CISCO Web Ex).
Ms. Aarti Pandey, Ld. DCW counsel (through
CISCO Web Ex.).

Copy of charge-sheet received through mail as well
as from the concerned court. Arguments heard.

Put up for orders.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
04.07.2020

ORDER:-

Brief facts as necessary for the disposal of the
present application are that on 12.02.2020 on receipt of DD no.

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4A and 6 A Ct. Suresh went to the spot and found that on the second floor one lady has hanged herself. The body was taken to mortuary and SDM Dwarka was informed as during inquiry it was found that the deceased has expired within 2 years of her marriage. Statement was recorded by SDM Dwarka. On the basis of the statement of the brother of the deceased the present FIR u/s 498A/304B/34 IPC was registered. After completion of the investigation charge-sheet was filed.

Ld. Counsel for the accused has argued that the bare perusal of the FIR does not show any ingredients of the offence punishable u/s 498A/304B/34 IPC. It is argued that there are no allegations of demand of dowry soon before the death. In her support she has relied upon the judgment of Kamal @ Kailash Joshy Vs. State decided on 01.12.2006.

On the other hand Ld. Addl. PP for the State has argued that statement of the brother of the deceased clearly suggests that there was demand of dowry and as such the applicant does not deserves to be admitted to bail. Ld. Counsel for the complainant has supported the submission made by the Ld. Addl. PP for the State.

I have heard Ld. Counsel for the accused/applicant and Ld. Addl. PP for the State.

FIR was registered upon the statement made by the brother of the accused before the SDM concerned. In his statement the brother of the deceased has categorically stated that his brother-in-law (applicant) was a habitual drinker and



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used to quarrel with her sister and used to ask her to bring money from the house. The relevant portion of the statement is reproduced as under:-

“Iss Dauran mera behnoi lagatar sharab pi kar meri behen se jhagra karta tha aur usse pratadit karta tha ki apne ghar se paise le kar aa kyunki usne durse logon se karza le rakha tha”.

On 17.03.2020 supplementary statement of Shiv Kumar u/s 161 Cr.P.C. was recorded in which it is also stated that applicant, his sister and brother in law used to trouble his sister for dowry.

Under these circumstances I do not think that it is a fit case where applicant deserves bail. The application stands dismissed.

Charge-sheet be sent to the concerned court.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
04.07.2020

IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI

FIR No. : Sajjan Shukla
State Vs. 176/2020
P.S.: Nihal Vihar
U/s : 392/397/336/34 IPC & 25/54/59 Arms Act

04.07.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for
State (through CISCO Web Ex.).
Sh.R.K. Gupta, Ld. Counsel for
the applicant/accused.
Ms. Aarti Pandey, Ld. DCW counsel (through
CISCO Web Ex.).

IO has sent the report that he is not keeping well.

Let IO be summoned again.

Ld. Counsel for the accused/applicant submits that
charge-sheet has already been filed. Let charge-sheet be
summoned from the concerned court.

Put up for further proceedings on 08.07.2020.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
04.07.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Bail Application No. : 1267
Rekha @ Rekha Yadav Vs. State
FIR No. : 679/2020
PS : Nihal Vihar
U/s : 376/506/34 IPC

04.07.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State through
Cisco Web Ex.
Ms. Arti Pandey, Ld. DCW counsel through Cisco Web Ex.
Mr. Lalit Khurana, Ld. Counsel for applicant/accused.
Mr. Shagun Mehta, Ld. Counsel for complainant along
with complainant.
IO SI Sangeeta in person.

Vakalatnama filed on behalf of complainant. Same be
taken on record.

Medical documents filed on behalf of applicant. Let the
same be verified.

Put up on 10.07.2020.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/04.07.2020